

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE TWENTIETH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NO: 24857 OF 2024**

**Between:**

Katipally Venkata Ramana Reddy, S/o. K.P. Raji Reddy, aged 54 years, Occ.  
Member of Legislative Assembly (Kamareddy District) R/o. MLA Camp Office,  
Near Collector Office Kamareddy 503 111

**...PETITIONER**

**AND**

1. The Union of India, Rep by its Secretary, Minister for Medical, Health and Family Welfare Nirmal Bhavan, New Delhi 110 001
2. The Union of India, Rep by its Secretary, Minister of Education Nirmal Bhavan, New Delhi 110 001
3. The State of Telangana, Rep by its Chief Secretary, Medical, Health and Family Welfare Department Secretariat, Hyderabad
4. The State of Telangana, Rep by its Principal Secretary, Medical, Health and Family Welfare Department Secretariat, Hyderabad
5. The State of Telangana, Rep by its Principal Secretary, General Administration Department Secretariat, Hyderabad
6. Kaloji Narayana Rao University of Health Sciences, Telangana State, Warangal

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus, declaring the action of the respondents 1 to 5 in not considering the Letter of the 6th respondent dated 31.01.2024 requesting to issue guidelines / amendment of government orders of rules under competent authority quota for MBBS and PG Medical admissions by implementing the EWS

reservations are being implemented for other health sciences courses as per government orders on rules for admission for MBBS/BDS courses and PG medical courses for the academic year 2024-25 without considering the representation dated 28.08.2024 of the petitioner is illegal, arbitrary and against the principles of natural justice and also violative of Articles 14, 19, 21 and 300-A of Constitution of India and consequently direct the respondents to 5 to issue guidelines / amendment of government orders of rules for admission for MBBS/BDS courses and PG medical courses for the academic year 2024-25 by considering the representation dated 28.08.2024 of the petitioner and also the letter of the 6th respondent dated 31.01.2024 in the interest of justice.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Direct the respondents 1 to 5 to issue guidelines / amendment of government orders of rules for admission for MBBS/BDS courses and PG medical courses for the academic year 2024-25 by implementing the EWS reservations by considering the Letter No. 117/KNRUHS/Admissions/2024, dated 31.01.2024 and also representation dated 28.08.2024 of the petitioner, pending disposal of main writ petition.

**Counsel for the Petitioner: SRI K.BUCHI BABU**

**Counsel for the Respondent No.1 & 2: M/s. ANDE VISHALA, REP. FOR  
SRI GADI PRAVEEN KUMAR,  
Dy. SOLICITOR GEN. OF INDIA**

**Counsel for the Respondent No.3 to 5: SRI A.SUDARSHAN REDDY,  
ADVOCATE GENERAL.**

**Counsel for the Respondent No.6: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.24857 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. K.Buchi Babu, learned counsel for the petitioner.

Ms. Ande Vishala, learned counsel representing  
Mr. Gadi Praveen Kumar, learned Deputy Solicitor General  
of India for the Union of India.

Mr. A.Sudarshan Reddy, learned Advocate General  
for the State.

Mr. A.Prabhakar Rao, learned Standing Counsel for  
the Kaloji Narayana Rao University of Health Sciences for  
the respondent No.6.

2. With the consent of the learned counsel for the  
parties, the matter is heard finally.

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3. In this writ petition, the petitioner, *inter alia*, has prayed for a direction to the respondents to consider the representation dated 28.08.2024 submitted by the petitioner.
4. By the aforesaid representation, the petitioner seeks reservation for Economically Weaker Section (EWS) for admission to MBBS/BDS and PG medical courses for the academic year 2024-2025.
5. Learned Advocate General submits that the State Government shall provide reservation to economically weaker section of the society for admission to MBBS/BDS and PG medical courses for the academic year 2024-2025 as per the guidelines prescribed by the Medical Council of India.
6. The aforesaid submission is placed on record.
7. The writ petition is accordingly disposed of

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- P.Ch. NAGABHUSHAMBA  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Secretary, Minister for Medical, Health and Family Welfare Nirmal Bhavan, New Delhi, Union of India-110 001
2. The Secretary, Minister of Education Nirmal Bhavan, New Delhi, Union of India-110 001
3. The Chief Secretary, Medical, Health and Family Welfare Department Secretariat, Hyderabad, State of Telangana.
4. The Principal Secretary, Medical, Health and Family Welfare Department Secretariat, Hyderabad, State of Telangana.
5. The Principal Secretary, General Administration Department Secretariat, Hyderabad, State of Telangana.
6. Kaloji Narayana Rao University of Health Sciences, Telangana State, Warangal.
7. One CC to SRI K.BUCHI BABU, Advocate [OPUC]
8. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
9. One CC to SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GEN. OF INDIA, High Court for the State of Telangana at Hyderabad [OPUC]
10. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
11. Two CD Copies

BSR

GJP

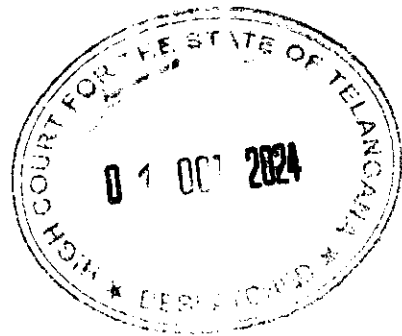
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**HIGH COURT**

**DATED: 20/09/2024**

**ORDER**

**WP.No.24857 of 2024**



**DISPOSING OF THE WRIT PETITION,  
WITHOUT COSTS**

*(14) Copies*

*Sms*  
*1/10/24*